

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 144497

DATE OF ORDER : 27-10-1997.

Between :-

1. A.Rajkumar	10.K.Krishna Rao
2. S.Venkataiah	11.Vishwanath
3. G.Jangaiah	12.M.Kishan
4. S.Raju	13.K.Ravikanthrao
5. D.Sridhar Rao	14.B.Prabhakar
6. G.V.Raju	15.E.Balanarsimha
7. M.Sham Rao	16.P.Jagannath
8. N.Hanumantha Rao	17.M.Chandrashekhar
9. B.Yadaiah	18.J.Srinivas

... Applicants

And

1. Scientific Adviser to Raksha Mantri  
and Director General, DRDO, DRDO Headquarters,  
New Delhi.
2. Director, DRDL (Defence Research & Development  
Laboratory) Chandrayanagutta, Hyderabad.

... Respondents

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Counsel for the Applicants : Shri S.Laxma Reddy

Counsel for the Respondents : Shri N.V.Raghava Reddy, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A). ).

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.... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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There are 18 applicants in this OA. They are working as casual labourers on casual and contract basis from the year 1986 to 1991. Subsequently it was stated that they were working as LDCs on consolidated pay, but the present status of the applicants <sup>is</sup> not made clear.

2. This OA is filed praying for a declaration that the action of the respondents is not regularising the applicants against the posts in which they are working or any other suitable posts on the basis of the long length of service and qualifications, as per the law laid down by the Supreme Court from time to time <sup>is</sup> totally arbitrary, illegal and violative of Articles 14, 16, 21 and 39 (1)(d) of the Constitution of India and consequently direct the respondents to regularise the services of the applicants against their respective jobs with effect from the date of the completion of 3 years or any other reasonable date in terms of the Supreme Court judgement reported in 1992 SC page 2030 with all consequential benefits.

3. We have asked the learned counsel for the applicant whether the applicants have submitted any representation to the respondent authorities for granting them the reliefs as prayed for in this OA. The learned counsel for the applicant brought to our notice the <sup>submissions</sup> ~~submitted~~ <sup>and made</sup> contained in para-6(b) of the OA that the applicants have represented to the "respective division heads" for regularising their services in the post in which they are now working but the applicants are made to understand that in case they represent for regularising their services,

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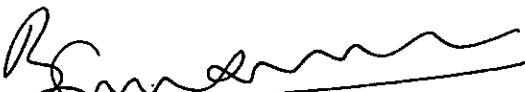
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their services will be dispensed with and their representations will not be forwarded to the respondents 1 and 2.

4. In view of the above submissions, the following direction is given :-

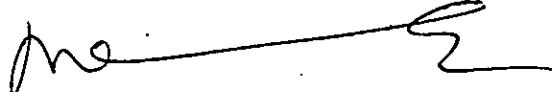
If any representation, <sup>one</sup> of the applicants, ~~is~~ pending, the same should be disposed of in accordance with the law by Respondent No.2 within a period of 2 months from the date of receipt of a copy of this order. If ~~no~~ representations are not filed, the applicants, if so advised, may submit their representation <sup>with</sup> ~~in~~ a month from the date of receipt of a copy of this order and if <sup>the</sup> ~~that~~ representation, <sup>one</sup> is received by the Respondent No.2 within the stipulated time, then the same should be disposed of within two months from the date of receipt of the same.

5. Original Application is disposed of at the admission stage itself. No order as to costs.



(B.S.JAI PARAMESHWAR)  
Member (J)

27.10.97



(R.RANGARAJAN)  
Member (A)

Dated: 27th October, 1997.  
Dictated in Open Court.

*Amul*  
29-10-97  
O.N.C.W.

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OA.1444/97

Copy to :-

1. The Scientific Adviser to Raksha Mantri and Director General, DRDO, DRDO Headquarters, New Delhi.
2. The Director, DRDL (Defence Research & Development Laboratory) Chandrayanagutta, Hyderabad.
3. The copy to Mr. S.Laxma Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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9/11/97  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

Dated: 28 - 10 - 97

ORDER/JUDGMENT

M.A./R.A./C.A.-NO.

in  
D.A.NO. 1444 / 97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions.

Dismissed

Dismissed as withdrawn

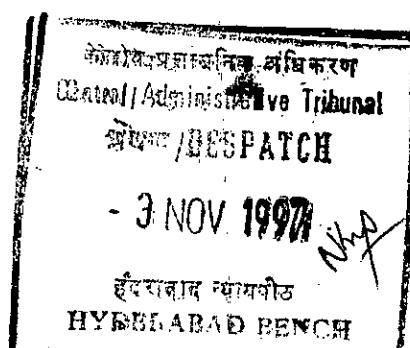
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

M.A.No.1137/96 in  
O.A.SR No.3985/96

Date of decision: 18.12.96

Between:

B. Srisailender & 22 others .. Applicants

and

1. Scientific Adviser to  
Raksha Mantri and Director  
General, DRDO, DRO Hqrs,  
New Delhi.

2. Director, DRDI,  
Chandrayanagutta, Hyderabad. .. Respondents

Shri S. Lakshma Reddy ... Counsel for the applicants

Shri N.V. Raghava Reddy, Addl. Cmll. Cmss, Counsel for the Respondents

CORAM

HON'BLE MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMVE.)

O R D E R

Oral Order (Per Hon'ble Mr. Justice M.G.Chaudhari, VC)

Although it is stated that the relief sought by all the applicants is similar, in view of the fact that the applicants belong to different categories, we are of the view that for the sake of convenience each group must file separate application and relief to the extent of that group may be prayed in such applications. Hence liberty is given to the applicants to take steps accordingly. M.A. disposed of.

जनाधिकार प्रति

CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी

COURT OFFICER

फैसली व्रातात्मिक अधिकारी

Central Administrative Tribunal

हैदराबाद न्यायालय

HYDERABAD BENCH

21/12/96